

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Date of Decision 22.5.2001

CP 22/2000 (OA 45/95)

Durga Prasad Yadav s/o Shri Radha Kishan Yadav r/o 69,
Sriram Nagar B, Kalwar Road, Jhotwara, Jaipur.

... Petitioner

Versus

1. Shri Harcharanjeet Singh, Secretary, Staff Selection Commission, DOPT, CGO Complex, Lodhi Road, New Delhi.
2. Shri R.K.Tandon, Joint Secretary, DPOT, North Block, New Delhi.
3. Maj/Gen Narayan Chaterjee (AvSM,SM,VSM), Director General (Re-settlement), Ministry of Defence, C/o Directorate General Re-settlement, West Block IV, R.K.Puram, New Delhi.
4. Brig.Ashok Sondhi, Secretary, Ministry of Defence, South Block, New Delhi.
5. Shri B.P.Vohra, Under Secretary (NR), Ministry of Personnel, Public Grievances and Pensions, North Block, New Delhi.

... Respondents

CORAM

HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.Vinod Goyal, proxy counsel for

Mr.Virendra Lodha

For the Respondents

... Mr.S.S.Hasan

O R D E R

PEHON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN

This Contempt Petition is filed complaining of the disobedience of the order of this Tribunal dated 21.4.99, passed in OA 45/95. Operative portion of the said order reads as under :-

"4. In the circumstances, we direct the applicant to make a fresh representation to respondent No.2 regarding his grievance enclosing a copy of the communication of the Director General (Resettlement) dated 17.10.94 within a period of one month from

today and in case such a representation is made within the prescribed time, it shall be disposed of by respondent No.2 on merits within a period of 3 months from the date of its receipt."

2. Now, the respondents have produced the office proceedings dated 19.5.2001 contending that the order of this Tribunal has been complied with by considering the representation of the petitioner dated 6.4.2001. Copy of the said proceedings may be taken on record. Since petitioner's case has been considered vide proceedings dated 19.5.2001, this Contempt Petition does not survive.

3. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.

Gopal Singh

(GOPAL SINGH)

MEMBER (A)

BSR
(JUSTICE B.S.RAIKOTE)
VICE CHAIRMAN